



CENTRE FOR LABOUR LAWS
NLIU BHOPAL



2-DAYS NATIONAL WORKSHOP

RECENT DEVELOPMENT IN LABOUR
LAWS ON SOCIAL SECURITY AND
OCCUPATIONAL SAFETY, HEALTH
AND WORKING CONDITIONS WITH
SPECIAL REFERENCE TO INFORMAL
WORKERS

3RD-4TH
NOVEMBER
2023



VENUE: CONVENTION
CENTRE, NATIONAL LAW
INSTITUTE UNIVERSITY,
BHOPAL

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NATIONAL LAW INSTITUTE UNIVERSITY, BHOPAL

ABOUT

National Law Institute University, BHOPAL

The National Law Institute University, Bhopal (NLIU), was established by the Rashtriya Vidhi Sansthan Vishwavidyalaya Adhiniyam, by an Act No. 41 of 1997 enacted by the Madhya Pradesh State Legislature. NLIU is recognized by the University Grants Commission and the Bar Council of India. The university was established to fill the gap and provide most modern legal education through multidisciplinary teaching and training of newer skills needed for the profession. The University launched its first academic programme in 1998 and teaching for the five year B.A. LL.B. (Hons.) course commenced from September 1 of that year.

NLIU has been successful in instilling a sense of broad perspective along with scholastic and reflexive capabilities bearing in mind larger national and humanitarian goals in its students. Over the years, NLIU has been designing and delivering courses with a view to enhance the ability and capacity of the students, members of the faculty and other participants in avoiding and resolving problems under the framework of law.



ABOUT

The Centre For Labour Laws, NLIU BHOPAL

The Centre for Labour Laws (CLL) was established in 2019, but hit the spot amidst the most uncertain times mankind had ever seen i.e. COVID-19 pandemic, due to its initiative christened as Mazdoor Mitra, wherein the plight of migrant workers during the initial phase of lockdown was in a blatant misery. A bearer of light and empathy then, CLL is one of its kind and serves as an embodiment of labour rights for the brick- bearers of our nation- the Labourers.

Over the short span of two years, CLL has taken various collective, collaborative and consistent initiatives to seek justice and spread general awareness, respect and empathy for the nation's labour class.

Nurtured, like a tender sapling is destined to grow and become a strong tree, by our beloved Chairperson, Mr. Mahendra Soni, CLL aims to create a better and equitable tomorrow for our Labourers & Workmen across the nation through its activities and initiatives.



CENTRE FOR LABOUR LAWS
NLIU BHOPAL

ORGANISING PARTNER

National Labour Law Association

The National Labour Law Association (established in 1980) with Dr. Nagendra Singh, Judge, International Court of Justice as the President and the Chief Justice of India as its Chief Patron. Its objective is to provide a forum for a free and frank exchange of ideas and experiences among the employers, employees, the professionals and the experts, as well as the Government officials so as to help all concerned to apply laws in their right perspective.

The Ministry of Labour has conferred the “Consultative Body Status” on it. In 1983 the Association set up an Institute of Industrial Relations and Personnel Management.

In 1989 the Association undertook a major research project called “Simplification, Rationalization and Consolidation of Labour laws.” The project was completed in 1994 known as Indian Labour Code 1994. The Code has been extensively quoted by the Second National Commission on Labour.

The Association has also undertaken several research projects including ILO project on Worst Form of Child Labour and the study of structural adjustment and Labour. Its activities include meetings and seminars, newsletter, training programs and research.

The NLLA has signed a MoU with the V.V. Giri National Labour Institute, Noida (U.P.) and Maharshi University of Information Technology, NOIDA, U.P. for collaboration on various activities. The current areas of engagements include ongoing Labour Law Reform; the Unorganized Workers Social Security Act, Contract Labour Act, working of various Welfare Boards; etc.

The NLLA is affiliated to the International Society of Labour and Social Security Law, Geneva (ISLSSL) & acts as its National Chapter for India.



ORGANISING PARTNER

The Friedrich Ebert Stiftung , GERMANY

The Friedrich-Ebert-Stiftung (FES) is a non-profit German foundation committed to the values of democracy and social justice. FES has been active in India since the late 1970s and established its official country office in 1981 in New Delhi. FES India is committed to building platforms of mutual trust for open debate and exchange of new ideas. Through workshops, seminars, exchange programs, as well as academic papers it is offering nuanced socio-economic analyses and fostering debates on a national, regional and global level. Presently, the core question is: how can India's economic development be charted in a way that it becomes a socially-balanced, sustainable, and resilient economy. Together with political leaders, academics, members of the civil society and national and international experts FES endeavours to generate fresh ideas to shape India's future as well as jointly strive for a better world





THEME of the WORKSHOP

**RECENT DEVELOPMENT IN LABOUR LAWS
ON SOCIAL SECURITY AND OCCUPATIONAL
SAFETY, HEALTH AND WORKING
CONDITIONS WITH SPECIAL REFERENCE TO
INFORMAL WORKERS**

3-4 Nov
2023

**Conference Room
Convention Centre**

NATIONAL LAW INSTITUTE UNIVERSITY, BHOPAL

REGISTRATION FEE

FOR STUDENTS- INR 500
FOR PROFESSIONALS- INR 1000



Timeline

3 November, 2023

10:00 AM to 11:30 AM - Inaugural Ceremony

11:30 AM to 12:00 PM - High Tea

12:00 PM to 01:30 PM - Session I

01:30 PM to 02:30 PM - Lunch

02:30 PM to 04:00 PM - Session II

04:00 PM to 04:30 PM - Snacks

4 November, 2023

09:30 AM to 11:00 AM - Session III

11:00 AM to 11:30 AM - Tea and Snacks

11:30 AM to 01:00 PM - Session IV

01:00 PM to 02:00 PM - Lunch

02:00 PM to 03:00 PM -Valedictory

03:00 PM to 03:30 PM - High Tea

Our Patron



PROF. (DR.) S. SURYA PRAKASH

Prof. (Dr.) S.Surya Prakash, B.Com, M.L, Ph.D, Professor of Law (Dispute Settlement Process).

Prof (Dr). S. Surya Prakash has been serving as Vice Chancellor of National Law Institute University, Bhopal from 01-June-2023. Prior to this, he served as Vice Chancellor of DSNLU, Visakhapatnam and as Founder Vice Chancellor of MNLU, Aurangabad (Maharashtra)

He has more than 30 years' experience in academics and worked as Lecturer, Principal, DNR College of Law, Bhimavaram, AP, Faculty Member of NUJS, Kolkata and Principal, Law College, Nanded, Maharashtra before joining in NLIU, Bhopal. He obtained his B.L. from Acharya Nagarjuna University, Guntur, A.P. and Master of Law from Andhra University, Visakhapatnam, A.P. with first class in the area of Labour and industrial Law. He was also awarded the University Prize 'V.N.Deekshitulu Award' for securing highest marks in the branch of Labour laws. Later he was awarded Ph.D. in law from Berhampur University, Odisha.

Prof. Surya Prakash is a prolific writer and wrote on several contemporary issues. His first work on 'Bonded Labour and Social Justice' was published by Deep and Deep Publishers, New Delhi(1990) and fore worded by Hon'ble Justice M. Jagannadha Rao, Judge, High Court of A.P. later became Judge, Supreme Court and Chairman, Law commission of India. He is also the author of 'Turning Point' The Story of a Law Teacher (2009) the biography of Prof. N.R.Madhava Menon, which also the story of National Law school movement in India.

Chief Guest



DR. V NAGARAJ

Dr. V Nagaraj is the Vice Chancellor of Dharmashashtra National Law University, Jabalpur. Dr. Nagaraj has 32 years of teaching experience, out of which 29 years at NLSIU. Besides, Dr. Nagaraj has served as the Vice-Chancellor of the National Law University Odisha (NLUO), Cuttack from March 15, 2013 to June 5, 2014.

He has also held the office of the Registrar of NLSIU from September 8, 2008 to March 14, 2013. Dr. Nagaraj has been the Chairman of NLSIU's Under-Graduate Council, during 1999-2001 and 2006-07, and Chairman, Post Graduate Council, during 2005-2006. He was a Research Scholar at Vanderbilt Law School, USA, during 1994 and at Warwick University, UK, during 1997. He was also the Coordinator of the Centre for The Institute of Law and Ethics in Medicine (TILEM) at the Law School and was in charge of the Legal Services Clinic of NLSIU. Dr. Nagaraj teaches courses on Labour Law and Alternative Dispute Resolution.

Special Presence



*EVENT GRACED BY THE ESTEEMED
PRESENCE OF*

**Mr. SYED SULTAN UDDIN
AHHMED**

**Specialist for Workers Activities, ILO
DWT for South Asia and CO for India**

Organising Committee



PROF. (DR.) PRAVIN SINHA

PRESIDENT, NLLA., DELHI

Prof. (Dr.) Pravin Sinha is a distinguished figure in the field of labor law and social security in India, with a rich and diverse background in academia and professional practice. Serving as the President of the National Labour Law Association of India, he has made significant contributions to the advancement of labor rights.

In addition to his role as the President of the National Labour Law Association of India, Prof. (Dr.) Pravin Sinha holds the prestigious position of Visiting Professor at the Tata Institute of Social Sciences, where he imparts his wealth of knowledge and expertise to the next generation of scholars and practitioners in the field.

Prof. (Dr.) Pravin Sinha is a globally recognized authority on labor and social security matters, with affiliations with esteemed organizations such as the International Labour Organization (ILO) and the International Society of Labour and Social Security Law. His active participation in these international bodies highlights his commitment to advancing labor rights and social security on a global scale.

Furthermore, Pravin Sinha serves as the Secretary General of the Indian Industrial Relations Association and the Social Security Association of India, showcasing his leadership and organizational skills. These roles demonstrate his dedication to fostering collaboration and dialogue within the Indian labor community.

With over three decades of professional experience, Prof. (Dr.) Pravin Sinha has become a respected expert in various aspects of labor, from cooperation to government relations, political economy, and workers' education. His proficiency in human resource development, collective bargaining, and membership-based organizations, such as cooperatives and trade unions, has been instrumental in shaping labor policies in India.

Prof. (Dr.) Pravin Sinha is known for his extensive research and training initiatives, addressing critical issues such as the informal sector, unorganized sector workers, social security, child labor, and industrial relations. He has shared his insights and findings on both national and global platforms, underscoring his commitment to addressing complex labor-related challenges.

His involvement in the resource panel of national and international organizations, with a focus on organizational development, capacity enhancement, labor rights, and achievements in a dynamic environment, further illustrates his dedication to the betterment of labor conditions in India and beyond.

Prof. (Dr.) Pravin Sinha's professional specialties encompass research, training, and education, as well as the organization and management of capacity-building activities, such as workshops, seminars, and training programs. He is well-regarded for his expertise in representation and negotiation, project conceptualization and management, and his deep knowledge of political science.

Organising Committee



PROF. (DR.) S.C. SRIVASTAVA

SECRETARY GENERAL NLLA., DELHI

Professor S.C. Srivastava obtained his LL.D. and has a privilege of being the first LL.D. in Labour Law in India. Starting his career as Lecturer in Law School, Banaras Hindu University, he served Jammu University as Associate Professor (Reader) and Kurukshetra University, Kurukshetra as Professor of Law, Chairman, Department of Law and Dean, Faculty of Law.

Earlier during 1986-88, he served the University of Calabar (Nigeria) as Professor, Head of the Department of Public and International Law and Dean, Faculty of Law. He also served the Law Commission of India during 1992-97, Research Professor, Indian Law Institute, New Delhi from 1999-2004 and Director, Institute of Industrial Relations and Personal Management, New Delhi from 2004-2008.

Professor Srivastava was awarded a distinction of National Fellow from the University Grants Commission, New Delhi (India).

Prof Srivastava was the Member of the Sectoral Innovation Council appointed by the Prime Minister of India to review Labour Laws and Member, Task Force for recommending measures to eradicate child labour particularly for the enforcement of the CLPR Act, 1986 and member National Child Labour Implementing Scheme of the Ministry of Labour and Employment, Government of India. He is the member Advisory Board on Child Labour, V.V. Giri National Labour Institute, NOIDA. He was also the member of

Prof Srivastava was a Consultant of ILO on a project on Worst Form of Child Labour (ILO 182 Convention). He also acted as Resource person on developing skills of Conciliation officer and imparted training to Presiding officer of Labour Court/Tribunal in the Workshops organized by the ILO and the National Judicial Academy, Bhopal.

Professor Srivastava addressed World Intellectual Property Organization (WIPO) in San Francisco. He was also invited by the Parliamentary Standing Committee to make presentation on Code on occupational Safety, Health and Working Conditions Bill, 2019 in December, 2019.

He also served as a Visiting Professor XLRI, Jamshedpur, Indian Institute of Technology, Delhi, Indian Institute of Management, Rohtak and Guru Govind Singh Indraprastha University Delhi. He was also Legal Consultant to Petroleum & Natural Gas Regulatory Board, Government of India New Delhi and NEPZ, NOIDA(U.P.)

Prof. Srivastava is presently Honorary Professor, Maharashtra National Law University, Aurangabad, Expert Professor, School of Law, Sharda University, Greater NOIDA and Secretary General, National Labour Law Association, New Delhi and Advocate and Legal Consultant in New Delhi.

Prof. Srivastava has published 15 books (written by author alone), co-authored / contributed chapter in 20 books (published in India) and co-authored 3 books published by the World Trade Organization (WTO) and Institute of Developing Economies (IDI-JETRO), Japan.

MEET OUR TEAM



Mr. Mahendra Soni
Chairperson

Monish Raghuwanshi
Joint-Convenor

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Secretary

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